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The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XIII] MONDAY, SEPTEMBER 18, 1972/BHADRA 27, 1894

Separate paging is given to this Part in order that it
may be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 30th August 1972 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 19 OF 1972.

(First published, after having received the assent of the President in the Gujarat Government Gazette on the 18th September 1972)

An Act to provide for prohibition of sacrifices of animals and birds in, or in the precincts of, Hindu temples in the State of Gujarat.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Animals and Birds Sacrifices (Prohibition) Act, 1972. Short title, extent and commencement.

(2) It extends to the whole of the State of Gujarat.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires--

Definitions.

(a) "precincts" in relation to a temple includes any *Mandap*, building and land appertaining to the temple and ordinarily used for any purpose connected with the worship in the temple, whether belonging to the temple or not, and the entire area of land appertaining to the temple on which *Jatra* or fair is held;

(b) "sacrifice" means the killing or maiming of any animal or bird for the purpose, or with the intention, of propitiating any deity;

(c) "temple" means a place, by whatever designation known, used as a place of public religious worship, and dedicated to, or for the benefit of, or used as of right by, the Hindu community or any section thereof, as a place of public religious worship.

Sacrifice of animals and birds in temples or its precincts prohibited.

3. No person shall sacrifice or cause to be sacrificed any animal or bird in any temple or its precincts.

Officiating at sacrifice, etc., prohibited.

4. No person shall—

(a) officiate or offer to officiate at, or

(b) perform or offer to perform, or

(c) serve, assist, or participate, or offer to serve, assist or participate, in, any sacrifice in a temple or its precincts.

Temple or its precincts not to be allowed to be used for sacrifice.

5. No person shall knowingly allow any sacrifice to be performed at any place which—

(a) is situated within any temple or its precincts, and

(b) is in his possession or under his control.

Penalties.

6. (1) Whoever contravenes, or abets the contravention of, the provisions of section 3 shall, on conviction, be punished with imprisonment which may extend to six months or with fine which may extend to five hundred rupees or with both.

(2) Whoever contravenes, or abets the contravention of, the provisions of section 4 or 5 shall, on conviction, be punished with imprisonment which may extend to three months or with fine which may extend to three hundred rupees or with both.

Trial of offences.

7. No offence under this Act shall be tried in any area outside the City of Ahmedabad by a court inferior to that of a Magistrate of the First Class.

8. (1) If a court is satisfied on information laid before it through a complaint or otherwise that a sacrifice in contravention of the provisions of this Act has been arranged or is about to be performed, it may issue an injunction against any of the persons concerned in arranging or performing it, prohibiting the performing of such sacrifice. ^{Issue of injunction.}

(2) Whoever knowing that an injunction has been issued against him under sub-section (1) disobeys such injunction shall, on conviction, be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to five hundred rupees or with both.

9. On receipt of any information that a sacrifice in contravention of the provisions of this Act has been arranged or is about to be performed, the officer-in-charge of a police station shall, unless he has reasonable grounds which shall be recorded by him in writing, for not believing the information, forthwith file a complaint in the court for an offence which appears to him to have been committed, or as the case may be, make an application to the court for an injunction under section 8. ^{Duty of officer in-charge of police station to file complaint or apply for injunction.}